

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, THE 21ST NOVEMBER, 1978.

NOTIFICATION
(INCOME TAX)

No. 2587 (F.No.261/5/78-ITJ) In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in that behalf and in partial modification of the previous Notification No. 2452 (F.No.261/5/78-ITJ) dated 14.8.78, the Central Board of Direct Taxes, hereby directs that the following amendments may be made:-

- (1) in the jurisdiction of A.A.C., P.D. Pune, viz. after entry No.19 in Col. No.2 add "No.20. Circle-I, Pune".
- (2) in the jurisdiction of A.A.C., T.R. Pune, viz. after entry No.29 in Col. No.2 add "No.30. Circle-II, Pune and No.31. Circle-III, Pune".

2. The Notification shall take effect from 15.11.1978.

(S.R.Bhatnagar)

Under Secretary, Central Board of Direct Taxes.

Copy forwarded to:-

1. The Manager, Govt. of India Press, New Delhi.
2. The Commissioner of Income-tax, Pune.

(S.R.Bhatnagar)

Under Secretary, Central Board of Direct Taxes.